

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE  
REGIONAL BENCH, COURT NO. 2**

**Service Tax Appeal No. 22310 of 2015**

(Arising out of Order-in-Original No. MLR-EXCUS-000- COM-MS-008-15-16 dated 24.08.2015 passed by the Commissioner of Central Excise and Service Tax, Mangaluru.)

**Syndicate Bank**

Corporate Office,  
Audit & Tax Cell,  
II Cross, Gandhi Nagar,  
Bengaluru – 560 009.

.....**Appellant(s)**

**Versus**

**The Commissioner of Central Excise,  
and Service Tax,**

7<sup>th</sup> Floor, Trade Centre,  
Bunts Hostel Road,  
Mangaluru – 575 003.

.....**Respondent(s)**

**Appearance:**

None for the Appellant.

Mr. Neeraj Kumar, Superintendent (AR) for the Respondent.

**Coram:**

**Hon'ble Mr. P.A. Augustian, Member (Judicial)**

**Hon'ble Mrs. R. Bhagya Devi, Member (Technical)**

**Final Order No. 20231 /2025**

Date of Hearing: 27.02.2025

Date of Decision: 27.02.2025

**Per : R. Bhagya Devi**

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal

Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(P.A.AUGUSTIAN)**  
**MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)**  
**MEMBER (TECHNICAL)**

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